

By E-Mail/ Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO. HC.VII-03/2022/10535/A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Kamrup, Amingaon

Dated Guwahati, the 15th November, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJKA/8945/2022 dated 03.09.2022

Sir,

With reference to the above, I am directed to inform you that Smti Mayurakshi Roy Medhi, Munsiff, Rangia, Kamrup has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) w.e.f. 24.12.2022 to 31.12.2022 to visit Trivandrum, Kerala along with her husband Shri Punyag Pratap Bordoloi and son Shri Hiyan Bordoloi, by the shortest possible route, as per existing Rules.

Smti Roy Medhi may be informed accordingly.

Thanking you.

Yours faithfully,

[Signature]
14.11.2022
REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/10536-10539/A, dated-15.11.22 *[Signature]*
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Mayurakshi Roy Medhi, Munsiff, Rangia, Kamrup for information with reference to her letter No. 448/22 dated 02.11.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps to upload this letter in official website of this Hon'ble Court

[Signature]
14.11.2022
REGISTRAR (VIGILANCE) *[Signature]*